

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**AT CHENNAI**  
**(APPELLATE JURISDICTION)**  
**Company Appeal (AT)(CH)(Ins) No.319/2021 (Caveat No.93/2021, IA**  
**NO 665 & 664/2021**  
**(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)**  
**(Arising out of the Impugned Order dated 30.06.2021 in**  
**MA/25/KOB/2020 in IBA/38/KOB/2019**  
**passed by the ‘Adjudicating Authority’ (National Company Law**  
**Tribunal, Kochi Bench, Kerala)**

**In the matter of:**

Albana Engineering Private Limited ... Appellant  
V  
Sanghvi Movers Limited ... Respondent

**Present :**

For Appellant : Mr. T.M. Mano, Advocate  
For Respondent : Mr. Shikhil Suri, Advocate for R1,  
Mr. M.L. Ganesh Advocate for R7,  
Mr. Vinod Balachandran, Liquidator

**ORDER**  
**(VIRTUAL MODE)**

**05.07.2022:** The Learned Counsel Mr. T.M. Mano appearing for the Appellant seeks permission from this ‘Tribunal’ to withdraw the instant Company Appeal (AT)(CH)(Ins) No.319/2021 based on the reason that the matter is settled between the parties, as per the ‘Memorandum of Compromise’ dated 03.07.2022. Acceding to the said request, the instant

Company Appeal (AT)(CH)(Ins) No.319/2021, on the file of this ‘Appellate Tribunal’, is **‘dismissed’** as **‘withdrawn’**. No costs. The connected Caveat No.93/2021, IA/664/2022 (for Stay) and IA/665/2022 (seeking exemption to produce a copy of the impugned order dated 30.06.2021) are **Closed**. No costs.

**[Justice M. Venugopal]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

ghk/tm